

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

42.

**IA 901(MB)2024
IA 1014(MB)2023
IN C.P. (IB)/1052(MB)2022**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.04.2024

NAME OF THE PARTIES: J.C. Flowers Asset Reconstruction Private Limited
Vs
Raina Joshi

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Atishay Jain, Ld. Counsel for the RP present. Mr. Aayush Kothari, Ld. Counsel for the Financial Creditor present. Mr. Sidharth Samantaray i/b TN Tripathi and Co., Ld. Counsel for the Personal Guarantor present.
2. One last opportunity is granted to the Respondent/Personal Guarantor for filing reply. Failing which the right to file reply of the Respondent will be forfeited.
3. List this matter for further consideration on **13.05.2024**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)